

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3436
TO BE ANSWERED ON 15.07.2019**

LINKING OF UNIVERSAL ACCOUNT NUMBER TO AADHAAR

3436. SHRI HIBI EDEN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the EPFO made the linking of Universal Account number (UAN) to Aadhaar mandatory for crediting provident fund contributions from employees and employers into the employee's PF account crediting interest to employee PF accounts and transfer of withdrawal from employee PF accounts;**
- (b) if so, the details of the EPFO circular or order number for each of the above;**
- (c) whether the EPFO prevents EPF account holders from availing any service offered by EPFO, if they have not linked UAN to Aadhaar, if so, the list of the services that EPFO denies for not linking UAN to Aadhaar and the relevant EPFO circular or order number for the same;**
- (d) whether the EPFO has taken any punitive action against any company or organization whose employees have not linked their UAN to Aadhaar; and**
- (e) if so, the list of the organizations?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

- (a): No, Sir.**
- (b): Does not arise in view of reply to (a) above.**

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(c): No, Sir.

(d) & (e): The Employees Provident Fund Organisation (EPFO) has launched a campaign for seeding of KYC (Aadhaar, Bank Account and Income Tax PAN) in UAN for availing online services by members / pensioners. However, 181 prosecution cases have been filed by the field offices of EPFO for non-submission of KYC by the establishments.
